

(क) क्या मध्य प्रदेश सरकार ने चौथी पंचवर्षीय योजना के दौरान राज्य में एक डेयरी मंत्रालय स्थापित करने का निर्णय किया है।

(ख) यदि हां, तो क्या राज्य सरकार ने इस प्रयोजन के लिये केन्द्रीय सरकार से सहायता माँगी है; और

(ग) यदि हां, तो उसका व्यौरा क्या है और इस सम्बन्ध में सरकार की प्रतिक्रिया क्या है ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री शेर सिंह) : (क) चतुर्थ पंचवर्षीय योजना में मध्य प्रदेश सरकार का रायपुर तथा उज्जैन में 6,000 लिटर प्रति दिन क्षमता की दो नगर दुग्ध आपूर्ति योजनाएँ तथा रतलाम, खडवा, बुरहानपुर, सागर, कटनी, रेखा और बिलामपुर में 2,000 लिटर प्रति दिन क्षमता की 7 लघु नगर दुग्ध आपूर्ति योजनाएँ स्थापित करने का प्रस्ताव है।

(ख) जी हां।

(ग) क्योंकि ये योजनाएँ प्लान में सम्मिलित हैं, अतः इन्हें केन्द्रीय आर्थिक सहायता दी जा सकती है। फिर भी, सहायता की राशि प्रत्येक वर्ष व्यय की जाने वाली राशि पर निर्भर करेगी और इसे राज्यों को ब्लॉक ऋणों तथा अनुदानों के रूप में दिया जायेगा।

Absorption of labourers working under the Contractors of F.C.I., Darbhanga, Bihar

3638 SHRI BHOGENDR A JHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether several persons have been doing the work of handling and transporting of foodgrains under the contractors appointed by the Food Corporation of India from 1957 to 1971 at Jai Nagar in District Darbhanga, Bihar;

(b) whether it is now proposed to undertake the work departmentally by keeping labourers on monthly payment basis; and

(c) whether the labourers already working for the Food Corporation of India under the contractors appointed by it will be absorbed as labourers under the new set up ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAH B P. SHINDE) : (a) Yes, Sir; but the Food Corporation of India took over Jai Nagar depot from 26-12-1967.

(b) No, Sir.

(c) Does not arise.

Amendment of prevention of cruelty to Animals Act, 1960.

3639. SHRI BRIJ RAJ SINGH KOTAH: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have taken any decision about amending the prevention of cruelty to Animals Act, 1960; and

(b) if so, when an amending Bill is likely to be brought before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Government have decided that it is not necessary to undertake legislation to amend the Prevention of Cruelty to Animals Act, 1960, for the present.

(b) Does not arise.

National Social Security Scheme

3640. SHRI BRIJ RAJ SINGH KOTAH: Will the Minister of LABOUR AND REHABILITATION be pleased to state :